

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.A. No. 490/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017

NAME OF THE PARTIES: Arjun Transport Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
2	C.S. SAURISHA	Arjun ceo	C.S. Saurish

**COMMON ORDER**

**C.S.A. No. 489/230-232/NCLT/MB/MAH/2017**

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1. The Learned Representative of the Petitioner is present.
2. In all these Applications an Order was already passed on 21.08.2017 through which one C.A. was appointed. But the C.A. was found to be not empaneled in the list of O.L.
3. The Petitioner/Applicant has moved this Application for substitution of another C.A. The name of the C.A. M/s. Gondalia and Mandviwala is now substituted.
4. Directed accordingly. The relevant para of the Miscellaneous Application is reproduced below:-

(Contd.....2.)

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*"Kindly note that the above matter under reference has been finally disposed of vide order dt. 21.08.2017 followed by an oral order dt. 05.09.2017, allowing the above Company Summons Application directing the Applicant to convene the meeting of the Equity Shareholders and giving some further directions. In the said order the Hon'ble Tribunal has appointed Mr. Hiten Sarvaiya as the Chartered Accountant to assist the Official Liquidator in scrutinizing the accounts of the Applicant Company. However, it has come to the knowledge of the Applicant that the said Mr. Hiten Sarvaiyya is not on the panel of the Official Liquidator and hence he expressed his inability to scrutinize the accounts of the Applicant Company as per the directions of the Hon'ble Tribunal. Hence the Applicant seeks for the appointment of M/s Gondalia and Mandviwala, Chartered Accountants, who are empaneled with the office of the Official Liquidator, High Court, Mumbai as the Chartered Accountants to assist the Official Liquidator to scrutinize the accounts of the Applicant Company."*

5. On due consideration of the facts, the directions in the above matter shall be that in place of C.Á. Mr. Hiten Sarvaiya, another C.A. name M/s. Gondalia and Mandiwala is appointed to perform the necessary duty as per law.

Sd/-

**Bhaskara Pántula Mohan**  
**Member (Judicial)**  
**03.10.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**